

GENERAL EXEMPTION NO. 174

**Exemption from SAD to goods covered in the First Schedule:
[Notfn. No. 6/04-Cus. dt. 8.1.2004].**

In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), read with sub-section (4) of section 3A of the Customs Tariff Act, 1975 (51 of 1975), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby exempts all the goods covered in the First Schedule to the said Customs Tariff Act, from the whole of the special additional duty leviable under sub-section (1) of section 3A of the said Customs Tariff Act.

2. This notification shall come into force on the 9th day of January, 2004.

